

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO.180/00008/2018 IN  
O.A. No. 180/291/2017**

Monday, this the 2<sup>nd</sup> day of July, 2018.

**CORAM:**

**HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER  
HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

1. Udaisingh Meena, 34 years,  
S/o. Ram Bharasee Meena, O/o. Senior Section Engineer,  
Track Maintainer II, Permanent Way,  
Southern Railway, Quilandy R.S. & P.O – 673 305.,  
Permanent Address : Meen Bhasti, Shaharakar Village &  
Post, Todabhin Tehsil, Karauli District, Rajasthan – 303 315.
2. Hajarilal Meena, 35 years,  
S/o. Chutten Lal Meena, Technician,  
Smart Track Machine, Permanent Way, O/o. Senior Section Engineer,  
Southern Railway, Kannur R.S. & P.O.,  
Permanent Address : Kharkada Village, Thana Post,  
Rajgarh Tehsil, Alwar District, Rajasthan – 301 408. - Petitioners/  
Applicants in the O.A

[By Advocate Mr. T.C. Govindaswamy]

**Versus**

1. Shri Vashishta Johri, The General Manager,  
Southern Railway, Headquarters Office,  
Park Town (P.O), Chennai – 600 003.
2. Smt Chandrika Jayasankar,  
The Senior Divisional Personnel Officer,  
Southern Railway, Palghat Division,  
Palghat – 678 002.

- Respondents/  
Respondents in the O.A

[By Advocate Mr. Rajesh for Mr. Asif K.H]

The Contempt Petition (Civil) having been heard on 02.07.2018, the Tribunal on the same day delivered the following:

**O R D E R : (Oral)**

**Per: Dr. K.B. Suresh, Judicial Member**

Apparently, learned counsel for the respondents submitted that Hon'ble High Court of Kerala had entertained a challenge against the original order.

2. Therefore, in the interregnum Contempt Petition is closed with liberty to the petitioner. Notices stand discharged. No order as to costs.

(Dated, this the 2<sup>nd</sup> July, 2018.)

**(E.K. BHARAT BHUSHAN)  
ADMINISTRATIVE MEMBER**

**(Dr. K.B. SURESH)  
JUDICIAL MEMBER**

Annexures of the Petitioner

Annexure P-1 : A true copy of the order dated 21.12.2017 in the above O.A No. 180/00291/2017, rendered by this Hon'ble Tribunal.

Annexure P-2 : A true copy of the communication dated 26.12.2017 sent by the counsel for the applicant and addressed to the 2<sup>nd</sup> respondent.

Annexures of the respondents

NIL

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